

FORM A**PUBLIC ANNOUNCEMENT**

**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

**FOR THE ATTENTION OF THE CREDITORS OF
FUSIBLE METALS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	Fusible Metals Private Limited
2	Date of Incorporation of Corporate Debtor	30.01.2015
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U51909DL2015PTC276166
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: H. No. 222E, First Floor, Opposite Barat Ghar, Main Market, Badarpur New Delhi-110044 IN
6	Insolvency Commencement Date in respect of corporate debtor	Date of order:-16.03.2020 Order received on 18.03.2020
7	Estimated Date of closure of insolvency resolution process	14.09.2020 (180 th days from the commencement of Insolvency Resolution Process)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Brahm Datt Verma IBBI/IPA-003/IP-N00056/2017-18/ 10496
9	Address and E-mail of the interim resolution professional, as registered with the Board	B-1/1, Pink Apartments, Sector-13, Rohini, DELHI-110085 E-mail: bdverma.rp@gmail.com
10	Address and E-mail to be used for correspondence with the interim resolution professional	First Floor, B-1/1, Pink Apartments, Sector-13, Rohini, DELHI-110085 E-mail: cirp.fusible@gmail.com
11	Last date for submission of claims	01.04.2020
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable (as observed till date)
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable



14	(a) Relevant Forms and b) Details of authorized representatives are available at:	Web: www.ibbi.gov.in/download-form.html Please refer Note 1 for applicable form Physical address: as in (10) above. Not Applicable
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Fusible Metals Private Limited on 16.03.2020 (Order received on 18.03.2020)

The creditors of Fusible Metals Private Limited are hereby called upon to submit their claims with proof on or before 01.04.2020 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims.

Note:1

Form B: for claims by Operational Creditors (except Workmen and employees)

Form C: for Claims by Financial Creditors

Form CA: for Claims by Financial Creditors in a Class

Form D: for Claims by a workman and employee

Form E: for Claims by Authorized Representative of Workmen and Employees

Submission of false or misleading proofs of claim shall attract penalties.



BRAHM DATT VERMA

Interim Resolution Professional

Fusible Metals Private Limited

Date: 19.03.2020

Place: Delhi

